

The Tripura Road Transport Corporation Rules, 1967

As Amended upto 4th Amendment dt. 03-11-1987

Government of Tripura
Transport Department

No. F. 6(25)Trans '62.

Dated, Agartala, the 16th January, 1968.

NOTIFICATION

The following Notification No. 43-TAG(1)/66 dated the November, 1967 issued by the Govt. of India, Ministry of Transport & Shipping (Transport Wing) is hereby republished for general information.

By order of the Chief Commissioner,
H. K. Deb Barma
Deputy Secretary
to the Government of Tripura.

Government of India
Ministry of Transport and Shipping
(Transport Wing)

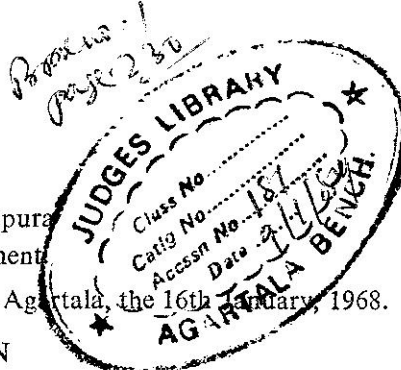
New Delhi, the November, 1967.

NOTIFICATION

No. 43-TAG(1)/66, In exercise of the powers conferred by section 44 of the Road Transport Corporations Act, 1950 (64 of 1950), the President hereby makes the following rules, namely :—

CHAPTER I Preliminary

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|---|----------------------------------|
| (1) These rules may be called the Tripura Road Transport Corporation Rules, 1967. | 1. Short title and commencement. |
| (2) They shall come into force at once.
In these rules, unless the context otherwise requires— | 2. Definitions. |
| (a) "Act" means the Road Transport Corporations Act, 1950 (64 of 1950). | |
| (b) 'Administrator' means the Administrator of the Union Territory of Tripura appointed by the President under article 239. | |
| (c) "Schedule" means a Schedule annexed to these rules. | |



- (d) "Tripura Transport Employees Service Regulations" means the regulations made by the Corporation under clause (c) of sub-section (2) of section 45 of the Act.

CHAPTER II

Constitution of Corporation.

3. Constitu-
tion.

- (1) (i) The Corporation shall consist of six members including the Chairman out of which five shall be nominated by the Administrator as its representatives and one will be nominated by the Central Government in the Ministry of Railway as their representative.
- (ii) The Administrator shall appoint one member of the Corporation as Chairman and shall also appoint one other member as Vice-Chairman.
- (2) The non-official members shall be part-time members.
- (3) The Administrator shall appoint one member of the Corporation as Chairman, and may, if he so thinks fit, appoint one other member as the Vice-Chairman.

4. Term of
office.

The term of office of a member shall be for a period of three years from the date of his appointment and he shall be eligible for re-appointment.

5. Emoluments
of Members.

- (1) An official member shall hold office in an honorary capacity.
- (2) A non-official member shall be entitled to a fee of thirty rupees for attending each meeting of the Corporation and twenty rupees for attending each meeting of a committee of the Corporation appointed under section 12 of Act :

Provided that the fee in respect of only one meeting may be drawn on the same day.

- (3) (a) The Chairman, Vice-Chairman and members of the Corporation shall be entitled to draw such conveyance, travelling and daily allowances as may be admissible to them under the rules governing such members, or as may be provided for by a resolution of the Corporation whichever is applicable.
- (b) A bill for travelling allowance, or conveyance allowance, as the case may be claimed under these rules shall be countersigned by the member himself before such bill is submitted for audit and payment.
- (c) The Corporation may, with the approval of the Administrator sanction such remuneration, allowance or sitting fee as may be provided for by a resolution of the Corporation, to the Chairman, Vice-Chairman and members of the Corporation, or such other persons as are associated with the Corporation under section 10 of the Act.
- (d) The amount so paid, will be debited to the budget of the Corporation.
- (1) The Corporation may provide a staff car free of charge for the use of the Chairman or the Vice-Chairman or the members in the discharge of their duties, or for attending a meeting of the Corporation.
- (2) If staff-cars are used not for the business of the Corporation then a member shall be liable to pay the Corporation, the cost of the such use at a rate to be provided, by a resolution of the Corporation.
- (1) All casual vacancies among the members shall be filled up as soon as it can conveniently be done by the Administrator : Provided that the vacancy among the members, representing the Central Government in the Ministry of Railways shall be filled up by the Central Government.

6. Use of staff Car.

7. Casual Vacancy.

- (2) The person appointed to fill a casual vacancy shall hold office so long as the member in whose place he is appointed would have held if the vacancy had not occurred.

8. Quorum.

The number of members necessary to constitute a quorum at a meeting of the Corporation shall be three of whom one shall be the Chairman or the Vice-Chairman, as the case may be.

CHAPTER—III
Financial Structure.

9. Tripura Road Transport Corporation Fund.

- 1) The Corporation shall have a fund under section 27 of the Act called the Tripura Road Transport Corporation Fund.
- 2) The moneys belonging to the said Fund may also be deposited in such Government Treasuries or Sub-Treasuries in the Union Territory of Tripura as the Corporation may deem fit.

10. Depreciation Fund and other allowances from Gross receipts.

- 1) The Corporation shall constitute a Depreciation Fund by contributing every year from and out of the revenue receipts of the Corporation an amount calculated on the basis shown in each of the items mentioned in column (3) of the table on assets specified in the corresponding entry in column (2) thereof, unless the Administrator requires the contribution to be made at such other rates as may be specified by him.

TABLE

Serial Number	Type of asset	Rate of contribution
(1)	(2)	(3)
1.	Heavy duty type diesel vehicles such as Albions, Leyland Lions, Tigers.	Twenty five percent of the written down value of the asset.
2.	Medium duty type diesel vehicles such as Leyland Comets, Hippon, Guy Others, Tata Mercedes Benz.	Twenty five percent of the written down value of the asset.

1	2	3
3.	Light duty type diesel vehicles.	Twenty five percent of the written down value of the asset.
4.	All petrol-engined vehicles.	Twenty five percent of the written down value of the asset.
5.	All buildings, garages, staff quarters.	Five percent of the written down value of the asset.
6.	Workshop machinery and equipment—	
a)	Heavy	Seven percent of the written down value of the asset.
b)	Light	Seven percent of the written down value of the asset.
7.	Depot equipment and machinery.	Seven percent of the written down value of the asset.
(2)	There shall be established and maintained by the Corporation a Fund to be called the third party Liability Fund into which shall be paid every year from and out of the revenues of the Corporation such sum as may be directed by the Administrator from time to time for meeting any liability, arising out of the use of any vehicle of the Corporation, which the Corporation or any person in the employment of the Corporation may incur to third parties.	
(3)	The Corporation shall constitute a fund to cover risk of or loss or damage to the property of the Corporation other than its motor vehicles by contributing such amount every year out of the gross receipts on revenue account as it may determine.	
1)	The Corporation shall constitute a Reserve Fund by contributing every year a sum equal to four percent of the gross receipts on revenues account or such sum out of the gross receipts as it available after meeting the working expenses inclusive of the appropriation towards the Depreciation and the Insurance Funds set up under rule 10. The interest and dividend payable under section 28 of the Act and any other liability under the Act and these rules or any other law for the time being in force whichever is less.	
		11. Reserve Fund.



- 2) The Reserve Fund shall be available to meet the commitments of the corporation prescribed under the Act and these rules or any other law for the time being in force, whenever in any year the receipts of the Corporation are not sufficient for the purpose, and, with the previous approval of the Administrator, for any other purpose.
12. Stores Obsolescence Fund.
- 1) The Corporation shall constitute a Stores Obsolescence Fund by contributing to it every year the sum realised during that year by the disposal of scrapped material the cost of which had originally been charged to the revenues.
 - 2) The Corporation may, in addition, contribute to the Fund annually, a sum equal to five percent of the actual cost of spare parts issued during the year.
 - 3) The Stores Obsolescence Fund shall be available to meet any loss arising from the disposal of spare parts which have become obsolete or surplus to the requirements of the Corporation as a result of the vehicles to which they pertain having been scrapped or otherwise.
13. Gratuity Fund.
- 1) The Corporation shall constitute a Gratuity Fund by contributing $\frac{1}{24}$ of the amount provided under 'pay' under units 6 and 17 in part II Revenue.
 - 2) The Gratuity Fund shall be available to meet payments of Gratuity on account of retirements, and premature deaths of the employees.
14. Betterment Fund.
- 1) The Corporation shall constitute a Betterment Fund by contributing every year twelve and a half percent of the net annual profits after making provision for payment of interest and dividend and for depreciation Reserve and other Funds and the said Fund shall be available to meet the expenditure on the following objects :—
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i) Amenities to passengers :—

- a) Construction of bus stations including waiting rooms, bus shelters and improvements thereto.
- b) Water Supply,
- c) Refreshment rooms and tea-stalls,
- d) Improvements to existing buses,
- e) Lighting arrangements at bus station and provision of fans,
- f) Improved approaches to bus stations.

ii) Works connected with staff welfare.

- a) Provision of new hospitals, dispensaries, additions, alternations, and improvements to existing ones ;
- b) Provision of new institutes, rest houses, sports grounds and reading rooms and improvements and additions to the existing ones ;
- c) Provisions and improvement of health and welfare services, called welfare and maternity centres, canteens and rest rooms for staff ;
- d) Provision and improvement of sanitation, Water supply, roads, lighting in staff colonies ;
- e) Construction of staff quarters and improvements thereto.

iii) Operating improvements :—

- 1. Improvements and alternations to bus depots, works and other buildings.
- 2. After appropriation of twelve-and-a-half percent of the net profit towards the Betterment Fund, as referred to in sub-rule (1), the Corporation may utilise such amount of the balance as may be specified by it, with the previous approval of the Administrator and of the Central Government for financing the expansion programmes of the Corporation and the remainder, if any, shall be made over to the Administrator for road development.

15. Utilisation
of Funds.

A Fund constituted under rule, 10, 11, 12, 13 or 14 shall not be utilised for any purpose other than the purpose for which it was created without the previous approval of the Administrator :

Provided that the Corporation shall be entitled to temporary advances for a period not exceeding 12 months of seventyfive percent of the balances in a Fund excepting the Third Party Liability Fund for ways and means purposes or as working capital.

CHAPTER IV

Budget16. Form of
Budget.

- I. The budget estimate of the Corporation shall consist of the following Parts namely :—
 - Part I. A detailed estimate of expenditure on capital account ;
 - Part II. A detailed estimate of (a) receipts and (b) expenditure on revenue accounts ;
 - Part III. A Detailed estimate of contribution from State Governments Administration and the Central Government and other receipts on capital account to be exhibited under various heads to show the nature of the receipts ; and a summary of the amounts due to and by the State Government and the Central Government ;
 - Part IV. Expenditure statement regarding funds, deposits and advances ;
 - Part V. A detailed statement of the appropriation of net profits ;
 - Part VI. Cash account of the Tripura Road Transport Corporation Fund ;
 - Part VII. Summary of the Financial Results of the working of the Corporation.
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2. (a) The budget estimate shall give the anticipated receipts and expenditure for the financial year to which it pertains under the major, minor, subordinate and detailed heads of Account in the form in Schedule I.

(b) The budget estimate shall also clearly indicate the extent to which amounts from any of the Funds with the Corporation are proposed to be appropriated towards expenditure during the course of the year.

(1) (a) The budget estimate for any year shall be laid before the Corporation on or before the 1st December of the previous year and after it is approved by the Corporation shall be forwarded on or before the 15th December to the Administrator for approval.

(b) The Administrator shall approve of the budget before the 15th January after making such amendments and alternations as he considers necessary.

(2) (a) The budget thus amended or altered and approved shall constitute the budget of the Corporation for the ensuing financial year and shall be issued under the seal of the Corporation and signed by the Officer or Officers of the Corporation duly authorised in this behalf.

(b) Authenticated copies of the budget shall be forwarded to the Administrator and to the Central Government on or before the 31st January.

17. Procedure forwarding budget to Administrator.

The sanction to the expenditure shall be accorded under the following grants namely :—

(1) Revenue expenditure.

(The letters in brackets refer to items in part II of Schedule I)

Grant I—Working Expenses.

This grant will include expenditure towards

(a) Traffic, (b) Repairs and maintenance

18. Sanction to expenditure under the grants.

including Workshop, (c) Power, (d) Licences and taxes on passenger vehicles, (e) Welfare and superannuation, (f) General Administrative Expansion and Administrative Offices, Accounts Office, Central Stores, Civil Engineering maintenance works, (g) Contribution to Stores Obsolescence Fund (A to G.)

Grant 2—Contribution to Funds.

This grant includes contributions to various funds set up by the Corporation [except to staff Benefit Fund, Provident Fund, Gratuity Fund, Insurance Fund and Stores Obsolescences Fund contribution which fall under grant I (H. M. and N)].

Grant 3—Payment of compensation made for the unexpired portion of permits of private operators written back from Capital (I).

Grant 4—Debt Charges

This grant includes expenditure on debt Charges, if any (J).

Grant 5—Interest.

This grant includes expenditure towards the interest to be paid by the Corporation to the Administrator, the Central Government and the State Governments (K).

Grant 6—Income tax (if leviable).

This grant includes expenditure on income tax (if leviable (L).

2. Capital expenditure

The figures in brackets refer to item in part I of Schedule I.

Grant 1—Land (I)

Grant 2—Buildings and Fixtures (II)

Grant 3—Machinery and plant (III)

Grant 4—Vehicles (IV)

Grant 5—Project charges (V)

Grant 6—Suspense (VI)

Grant 7—Deferred charges—Compensation (VII)

Grant 8—Deduct expenditure to be transferred to various funds (VIII)

- (1) There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the Corporation into which shall be paid from and out of the Tripura Road Transport Corporation Fund, a sum not exceeding 3 lakhs rupees.

19. Contingency Fund.
 - (2) The Contingency Fund so established shall be held by the Corporation and no advances shall be made out of such Fund except for the purpose of meeting unforeseen expenditure pending authorisation of such expenditure by the Administrator to which a report detailing the expenditure incurred from the Fund and the nature of emergency which necessiated such expenditure shall be sent by the Corporation as soon as possible after incurring the expenditure.
 - (1) If during the course of a year it becomes necessary to incur expenditure over and above the provisions made in the budget, the Corporation shall immediately forward to the Administrator the details of the proposed expenditure along with the manner in which it is proposed to meet the additional expenditure.

20. Unanticipated expenditure.
 - (2) No such expenditure shall be incurred until the same is sanctioned by the Administrator and the authenticated copies of such sanction shall be forwarded to the Accountant General of the Central Government and the State Governments concerned.
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CHAPTER V.
Accounts and Audit.

21. Form and manner of maintenance of Accounts of the Corporation.
- The receipts and expenditure of the Corporation classified under the various major, minor and subordinate heads of account specified in Schedule I, shall be booked under such further detailed heads of accounts as the Corporation may deem necessary for purpose of information and control.
22. Major heads of accounts.
- The following shall be the major heads of accounts, namely :—
- A-Capital :
- B-Revenue ;
- C-Capital Receipts :
- 4-Funds, Deposits and Advances.
23. Capital expenditure.
- The capital expenditure shall represent all the expenditure incurred in acquiring assets for the purpose of earning the income or increasing the earning capacity of the Corporation and includes charges in creating and bringing the assets into beneficial use.
24. Major head "Revenue".
1. The major head of account "Revenue" shall cover the recurring transactions and shall be divided into the following four minor heads subject to such modifications or additions as the Corporation may think fit, namely :—
 - (a) Passenger Bus Service ;
 - (b) Goods Lorry Scheme ;
 - (c) Interest from Depreciation, Reserve and other Funds, and
 - (d) Net Revenue.
 - (2) The Corporation shall communicate forthwith to the Administrator for his approval any modifications or additions made by the Corporation in the nomenclature or order of the minor heads referred to in sub-rule (1).

- (1) Debits and credits pertaining to the various Funds shall be recorded separately under suitable minor heads under each Fund.
- (2) Transactions pertaining to each group of deposits and advances shall be recorded under suitable minor heads.

The major head of account "Capital Receipts" shall record all contributions towards capital received from the Administrator and the Central Government as well as share capital, if any, raised under sections 23 and 24, or amounts borrowed under section 26, of the Act.

All payments from the Tripura Road Transport Corporation Fund shall be made through cheques issued by such officer as may be duly authorised in this behalf by the Corporation : Provided that the payments amounting to less than twentyfive rupees may be made in cash.

- (1) Subject to such limitations as the Corporation may lay down payments, other than those made from the imprest, shall be made after pre-audit by the Chief Accounts Officer : Provided that the Chief Accounts Officer may, when circumstances justify it and no loss is anticipated to the Corporation make payments before audit but vouchers in respect of all such payments shall be sent to him for post audit and a monthly statement of such payments together with the reasons therefor shall be submitted to the Corporation for approval.
- (2) (a) It shall be the responsibility of the Chief Executive officer or the General Manager to see that no payment from the Tripura Road Transport Corporation Fund is made which is not authorised by an existing budget grant or by a special sanction given under rule 20 or which cannot be met from the Contingency Fund.

25. Recording debits and credits under Funds.

26. Major Head "Capital Receipts".

27. Mode of payment.

28. Procedure for payment.

(b) Where any demand for payment is received and it is not possible to make it in view of the provisions of clause (a), the Chief Executive officer or the General Manager shall place the case before the Corporation with a request to secure the sanction of the Administrator under rule 20 to the payment and shall make the payment only after obtaining the sanction of the Administrator.

29. Principal Books of Accounts.

- (1) The principal books of account shall consist of the ledger, the journal and cash book.
- (2) The principal books of account referred to in sub-rule (1) shall be maintained in accordance with such instructions as may be issued from time to time by the Chief Accounts Officer.

30. Subsidiary Registers.

- (1) Besides the principal books of account referred to in rule 29 such subsidiary registers as may be specified by the Chief Accounts Officer shall be maintained to record the receipts and expenditure in detail and to keep a proper detailed account of all assets, such as land, building, plant and machinery, vehicles and tools, stores, raw materials, spare parts, investments, advances, deposits and the like and also to watch the clearance of suspense transactions.
- (2) The subsidiary registers referred to in sub-rule (1) shall be reconciled monthly with the cash book and the ledger.

31. Investment of surplus money.

- (1) Any moneys lying at the credit of the Corporation and not immediately required by it for the purposes of the business of the Corporation may be invested by the Corporation in securities authorised by the Indian Trusts Act, 1882 (2 of 1882).
 - (2) The cash balances of Depreciation, Reserve and other Funds which are not immediately required for disbursement may similarly be invested.
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- (1) A physical verification of all assets of Corporation, both movable and immovable, shall be made at least once a year by an officer of the Corporation who is not the custodian therefor specially authorised in this behalf by the Chairman.
- (2) The results of verification indicating shortages or excesses or both shall be recorded in writing and the orders of the Corporation or any officer authorised in this behalf shall be obtained thereon and action shall be taken in accordance with those orders.
- (1) The annual accounts for each financial year showing the financial results of the undertaking shall be drawn up in the form specified by the Administrator in consultation with the Comptroller and Auditor General of India within six months from the close of the financial year: Provided that on the application of the Corporation, Administrator may, in consultation, with the Accountant General, Assam and Nagaland, extend the time for drawing up any such accounts by such period as he may deem necessary.
- (2) The accounts referred to in sub-rule (1) shall take into account all liabilities for the year incurred but not liquidated as also all expenditure incurred in the year in advance of the period to which it pertains.
3. The annual accounts shall consist of :—
- (a) Statement of Showing the contributions capital due and the contributions Receipt— received from the participating Government.
- (b) Statement of Showing the amount of loans Loan borrowed, rate of interest, Capital— amount of loans repaid, balance outstanding.
32. Physical verification of assets.
33. Annual Accounts.

- | | |
|--|---|
| c) Statement of Capital Accounts.— | Showing on the debit side the amount of capital expenditure on fixed assets at the beginning of the year, expenditure incurred during the year on different assets, sales disposal and write off, balance at the end of the year and on the credit side the receipts on capital accounts. |
| (d) Profit and Loss Accounts. | Showing the gross earnings, direct operational cost, administration expenses, other indirect charges and net revenue. |
| (e) Net Revenue Account. | Showing the appropriation of the net revenue income tax and the appropriation of the net revenue after meeting these charges to such of the Fund as are not provided for under 'Working Expenses.' |
| (f) Statement of Depreciation Fund, Provident Fund, Reserve and other Funds. | Showing the opening balance appropriation during the year, interest realised from investments, withdrawal from the Fund and balance at the end of the year. |
| (g) Statement of investments, Depreciation Fund, Reserve and other Funds. | Showing the investment held at the beginning of the year, investment sold or disposed of and balance of investments held at the end of the year. |
| (h) General Balance sheet. | |
| (i) Statements of Stores. | |

The accounts of the Corporation shall be subject to internal (departmental) concurrent audit supplemented by inspections of initial records.

34. Internal Audit.

CHAPTER VI.

Statistics.

- 1) An operational review shall be compiled at the end of each quarter of every year, namely, June, September, December and March and submitted to the Administrator before the expiry of the following quarter.
- 2) (i) The operational review shall contain the following information regarding the general progress and operation of—
 - a) vehicle position—and performances statistics ;
 - b) statistical analysis of operation (Traffic) ;
 - c) general statistics showing the position of staff ; progress of works, complaints, and the like ;
 - d) analysis of revenue ;
 - e) analysis of working costs.
- ii) The operational review may consist of statistical statements in the forms indicated in Schedules II to VIII and such other statements as the Administrator may direct.

35. Statistical returns and reports.

CHAPTER—VII

Conditions of service of the Chief Executive Officer or the General Manager and the Chief Accounts Officer of the Corporation.

- (1) The Chief Executive Officer or the General Manager and the Chief Accounts Officer shall be appointed by the Administrator either from officers of the Central Government or the State Governments or the Corporation or by direct employment on contract basis and they shall be entitled to :—

36. Appointment and Pay and Allowances.

- (a) as respects those drafted from Government service, such pay and allowances and other conditions of service as may be mutually agreed upon by the Administrator on behalf of the Corporation on the one hand and the lending Government on the other, in accordance with the rules and orders governing the terms and conditions of transfer of Government servants to foreign service.
 - (b) as respects others, such pay and allowances as may be fixed by the Administrator.
- 2) (a) The Chief Accounts Officer will have the right to record his views on every proposal involving expenditure from the Fund of the Corporation prior to the consideration of such proposal by the Corporation.
 - (b) The Chief Accounts Officer will also perform the duties as a Financial Adviser for purposes of effective control over the organisation and he and his establishment will function independently by the Chief Executive Officer or the General Manager.
 - 3) The Chief Executive Officer or the General Manager and the Chief Accounts Officer, whether drafted from Government service or not, shall be entitled to travelling allowance for the journeys performed in connection with the affairs of the Corporation under the same rules and on the same scales as are applicable to officers of the Government drawing the same pay.
 - 4) The Chief Executive Officer or the General Manager and the Chief Accounts Officer who are non-Government servants or being Government servants have subsequently ceased to be in such service, shall be entitled to leave and leave salary admissible to other officers of the Corporation under the regulations made by the Corporation :
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Provided that it shall be competent for the Corporation to grant leave for a maximum period of three months and for the Administrator to grant leave for a period exceeding three months.

- 5) The Chief Executive Officer or the General Manager and the Chief Accounts Officer who are non-Government servants or being Government servants have ceased to be in Government service, shall be entitled to the benefit of the contributory or other kind of the Provident Fund of the Corporation, if any, that may be set up by the Corporation under the regulations made by the Corporation.

Except as otherwise provided in terms of a contract in any individual case, the Administrator may terminate the service of the Chief Executive Officer or the General Manager or the Chief Accounts Officer who is not a Government servant appointed to the Corporation, or who being a Government servant ceased to be in Government service by giving him three months' notice or by payment of three months' salary in lieu thereof.

37. Termination of service.

Except as may be otherwise expressly provided in the term of a contract in any individual case, the Chief Executive Officer or the General Manager or the Chief Accounts Officer, who is not a Government servant appointed to the Corporation or who being a Government servant had ceased to be in Government service, may resign his office by giving three months' notice in writing to the Administrator :

38. Registration.

Provided that if the Administrator so directs the Chief Executive Officer or the General Manager or the Chief Accounts Officer as the case may be shall not vacate his office after the period of three months until such time as he is relieved from his post by his successor.

The Chief Executive Officer or the General Manager or the Chief Accounts Officer, who is—

39. Disciplinary action.

- (a) a Government servant appointed to the Corporation shall so long as he is in Government service, be subject to the disciplinary action by the Government according to the rules applicable to the Government officers ;
- (b) not a Government servant, or who being a Government servant has ceased to be in Government service, shall be subject to disciplinary action by the Corporation under the regulations made by the Corporation.

40. Other conditions of service.

All other matters relating to the conditions of service of the Chief Executive Officer or the General Manager or the Chief Accounts Officer who is —

- (a) a Government servant shall be regulated in accordance with the provisions of the State Civil Services Rules applicable to him ; or
- (b) not a Government servant, or who being a Government servant has ceased to be in Government service shall be regulated by such regulations as may be made framed by the Corporation.

SCHEDULE I.

(See rule 16 and 18)

*Part I—Capital Expenditure.

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by admin- istrative Department	Estimate approved by Finan- ce Depart- ment
	1	2	3	4	5	6	7
I. Land							
II. Buildings and Fixtures							
(a) Workshops...							
(b) Garages ...							
(c) Offices ...							
(d) Residential Quarters ...							
(e) Other Build- ings. ...							
Total Buildings and Fixtures.							

	1	2	3	4	5	6	7	8
III. Machinery and Plant.								
(a) Workshop garage, machinery and plant								
(b) Tools								
(c) Miscellaneous equipment (furniture etc.)								
Total machinery and plant.								
IV. Vehicles								
(a) Buses								
(b) Trucks and Lorries								
(c) Taxies and cars								
(d) Other vehicles								
(e) Trailors								
(f) Major Assembly spares								
Total vehicles								
V. Project charges.								
VI. Suspense								
(a) Stores on hand...								
(b) London stores under check ...								
(c) London Invoices ...								
(d) Indian stores in transit...								
(e) Capital Miscellaneous advances								
(f) Purchase								
(g) Sales								
(h) Sales tax on stores								
Total suspense								



1	2	3	4	5	6	7	8
VII. Deferred charges (Compensation).							
VIII. Deduct amount trans- ferred from Funds.							
(i) Depreciation Fund							
(ii) Betterment Fund...							
(iii) Reserve Fund ...							
Total amount transferred from funds.							
Net charges on Capital ...							

*Part II Revenue.

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by Admin- istrative Depart- ment.	Estimate approved by Finan- ce Depart- ment.
1	2	3	4	5	6	7	8

A. Income .

I. Traffic Revenue
 Passenger bus
 service.(a) Revenue from
 passenger from(i) Fares on sale
 of tickets.(ii) Season tickets
 (concession ti-
 ckets to stu-
 dents and
 others.)

PART II—Contd.

	1	2	3	4	5	6	7	8
(iii) Reservation charges less refunds.								
(b) Contract services.								
(c) Passengers Luggage.								
(d) Parcel service (unaccompanied luggage)								
(e) Postal mail services.								
(f) Outagency services.								
2. Other Revenue :								
(a) Advertisement fees.								
(b) Rent								
(c) Miscellaneous receipts.								
(d) Receipts from lost property.								
(ii) Sale of time Table,								
(iii) Workshop income (for work done to outside parties).								
(iv) Sale of scrap un-serviceable material (not-debitable to Depreciation Fund, Reserve Fund or Suspense).								
(v) Fines.								
(vi) Refreshment and Canteen contracts								

PART II—Contd.

	1	2	3	4	5	6	7	8
(vii) Profit from sale of fully depreciated vehicles.								
(viii) Interest account (interest on cash deposit with bank)								
(ix) Excess cash								
(x) Rent on electrical equipment.								
(xi) Miscellaneous receipts.								
Deduct amount trans- ferred to stores abso- lute Fund.								
Total Income—								
B. Deduct working expenses								
A. Traffic.								
1. Salaries and allowance including D. A. and T. A.								
(a) Officers.								
(i) Pay.								
(ii) Dearness allowance								
(iii) Other allowances								
(iv) Travelling allowance								
Total 1(a)								
(b) Other staff								
1. Traffic Office staff								
(i) Pay								
(ii) Dearness allowance								
(iii) City Compensatory and House rent allowances.								
(iv) Travelling allowance.								
2. Ticket and cash staff								
(i) Pay								
(ii) Dearness allowance								

PART II REVENUE—Contd.

1	2	3	4	5	6	7	8
(iii) City compensatory and House rent allowances.							
(iv) Travelling allowance							
3. Line Staff							
(i) Pay							
(ii) Dearness allowanc							
(iii) City compensatory and House rent allowances							
(iv) Travelling allowance							
Total 1(b)							
(c) Drivers and Conductors							
(i) Pay							
(ii) Dearness allowance							
(iii) City compensatory and House rent allowances							
(iv) Travelling allowance including duty allowance							
Total (c)							
Total—1.							
2. Ticket and Traffic stationery							
(a) Tickets							
(b) Traffic stationery							
Total A—2							
3. Uniforms (Traffic)							
(a) Clothing including stitching charges							
(b) Badges							
Total A—3							
4. Tools and equipment							
(a) Ticket Issue Machines							
(b) Punches, punch straps and holders.							
(c) Ticket boxes, cash boxes, cash bags etc.							
Total A—4							

PART II REVENUE—Contd.

	1	2	3	4	5	6	7	8
5. Time Tables and Publicity								
6. Other charges								
(a) Drivers' and Conductors'								
Licence fees								
(b) Prunning of trees								
(c) Tents for Jatras etc.								
Total A. Traffic								
B. Repairs and Maintenance.								
1. Salaries and allowances								
(a) Running (Mechanical) Officer								
(b) Workshop officer								
(i) Pay								
(ii) Dearness allowance								
(iii) Other allowances								
(iv) Travelling allowance								
(c) Maintenance staff (Depots)								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House Rent allowances								
(iv) Travelling allowance								
(d) Workshop staff—								
(i) Clerical staff								
I pay								
(ii) Dearness allowance								
(iii) City compensatory and House rent allowances.								
(iv) Travelling allowance.								
(II) Workshop supervisory staff								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House rent allowances								
(iv) Travelling allowance								

PART II REVENUE—Contd.

	1	2	3	4	5	6	7	8
(III) Workshop Maintenance staff								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House rent allowances								
(iv) Travelling allowance								
(IV) Vulcanizing shop staff								
(including clerical staff.)								
(i) Pay								
(ii) Dearness allowance								
(iii) City Compensatory and House rent allowance.								
(iv) Travelling allowance.								
Total B I								
2. Stores :—								
(a) Spare parts								
(i) For repairs and main- tenance at Depots.								
(ii) For repairs and over- haul at work-shops.								
(b) Lubricants (oils and greases)								
(c) Tyres and Tubes								
(i) Replacement of tyres								
(ii) Cost of retrading and recapping								
(iii) Cost of vulcanizing ma- terial								
(d) Batteries								
(e) Other stores (consumables)								
Total 2								

PART II REVENUE—Contd.

	1	2	3	4	5	6	7	8
3. Clothing.								
(a) Clothing including stitching charges								
(b) Badges								
4. Other charges								
(i) Freight charges (other than fuel)								
(ii) Cleaning material.								
(iii) Electricity charges at depots and workshops								
(iv) Water charges								
(v) Petroleum licences								
(vi) Factory licences.								
Total B 4								
Total B								
C. Power.								
Petrol and fuel oil for passenger vehicles.								
(i) Cost of Petrol								
(ii) Cost of Diesel Oil								
(iii) Rental of pumps and tanks.								
Total C								
D. Licence and taxes on passenger vehicles.								
(a) Registration fees								
(b) Fitness fees								
(c) Motor vehicle taxes								
(d) Permit fees								
(e) Surcharge on passengers								
(f) Municipal taxes								
Total D								
E. Welfare and superannuation.								
(a) Employees State insurance ...								
(b) Welfare and Medical								
(i) Medical expenses								
(ii) Canteens								

PART II REVENUE—Contd.

	1	2	3	4	5	6	7	8
(iii) Contribution to staff benefit fund ...								
(iv) Compensation under Workmen's Compensation Act, 1923 (8 of 1923).								
(c) Educational assistance to children of employees.								
(d) Employers' contribution to Provident Fund ...								
(e) Leave and pension contribution ...								
(f) Contribution to Gratuity Fund								
Total E								

F. General and Administrative Expenses :

1. Salaries and allowances (including T. A.)

- (a) Administrative Officer
 - (i) Pay
 - (ii) Dearness allowance
 - (iii) Other allowances
 - (iv) Travelling allowance (including duty passes).
- (b) Accounts.
 - (i) Pay
 - (ii) Dearness allowance.
 - (iii) Other allowances.
 - (iv) Travelling allowance (including duty passes)
- (c) Central Stores.
 - (i) Pay
 - (ii) Dearness allowance

PART II REVENUE—Contd.

	1	2	3	4	5	6	7	8
(iii) Other allowances								
(iv) Travelling allowance (including duty passes)								
(d) Civil Engineering								
(i) Pay								
(ii) Dearness allowance								
(iii) Other allowances								
(iv) Travelling allowance (including duty passes)								
(ii) Staff—								
(a) Administrative Office staff								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House-rent allowances.								
(iv) Travelling allowance (including duty passes)								
(b) Accounts staff								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House rent allowances (including duty passes).								
(c) Central stores staff,								
(i) Pay								
(ii) Dearness allowance.								
(iii) City compensatory and House Rent allowances.								
(iv) Travelling allowance								
(d) Civil Engineering.								
(i) Pay								
(ii) Dearness allowance								
(iii) City compensatory and House rent allowances.								
(iv) Travelling allowance								
Total F I								

PART II REVENUE—Contd.

1	2	3	4	5	6	7	8
2. Rents, rates and Taxes.							
(a) Rent							
(b) Rates and taxes on land and buildings.							
Total 2							
3. Insurance.							
(a) Third party risk							
(b) Employer's liability							
(c) Fire and other Insurance							
Total 3							
4. Staff car and Van expenses							
(a) Staff							
(i) Pay							
(ii) Dearness allowance							
(iii) City compensatory and house rent allowances.							
(iv) Travelling allowance.							
Total—4(a)							
(b) Spare parts—							
(c) Petrol—							
(d) Diesel—							
(e) Tyres and Tubes—							
(f) Uniforms—							
(g) Taxes—							
Total -4							
5. Maintenance and repairs to Buildings—							
6. Heating and lighting and water (electricity charges and water charges)—							
7. Compensation paid against claims for accidents—							
8. General Charges :							
(a) Uniforms—							
(b) Stationery—							

PART II REVENUE—Contd.

	1	2	3	4	5	6	7
(c) Postage—							
(d) Telephone and Telegram Charges—							
(e) Legal expenses—							
(f) Audit fees—							
(g) Sitting fees and travelling allowance to Corporation Board Members							
(h) Books and periodicals							
(i) Office contingencies							
(j) Privilege passes and PTOs							
(k) Hire on Hollerith machinery							
(l) Honoraria							
(m) Police charges							
(n) Bans auctioners commission							
(o) Carriage of Revenue stores.							
(p) Compensation for goods etc. lost or damaged.							
(q) Loss of stores :							
(i) Physical loss							
(ii) Due to revaluation or sale							
(r) Miscellaneous							
F. 8							
Total F.							
G. Contribution to Stores Obsoles- cence Fund							
Total A to G							
H. Depreciation :							
(a) Vehicles							
(b) Buildings							
(c) Equipment							
(d) Tools							
(e) Plant							
(f) Other assets							
Total contribution to Depreciation Fund.							

PART II REVENUE—Concl'd.

	1	2	3	4	5	6	7	8
1. Payment of compensation made for the unexpired portion of permits of private operators written back from capital.								
J. Debt. charges :								
1. Interest								
2. Redemption								
3. Management on Bank charges relating to debts.								
K. Interest :								
1. Paid to State Government.								
2. Paid to Central Government.								
3 Others								
L. Income Tax (If leviable)								
M. Contribution to Reserve Fund.								
N. Contribution to Betterment Fund.								
O. Amount to be transferred to the Administrator under section 30 of the Road Transport Corp'n., Act. 1950 for Road Development.								
Total A to O								

PART III

	Actuals 19 —19	Actuals 19 —19	Actuals 10 —89	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by Admin- istrative Depart- ment.	Estimate agproxed by Finan- ce Depart- ment.	
	8	2	3	4	5	6	7	8
(1) Capital contribu- tion from the Cen- tral Government.								
(2) Capital contribu- tion from the Administrator.								
(3) Other receipts of a Capital nature.								

**ANNEXURE TO PART III—SUMMARY OF THE AMOUNTS DUE
TO AND BY THE PARTICIPATING GOVERNMENT AND
OTHER RECEIPTS OF A CAPITAL NATURE**

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by Admin- istrative Depart- ment.	Estimate approved by Finan- ce Depart- ment.	
	1	2	3	4	5	6	7	8
(1) Amounts due to Administrator : Details								
				Total—				
DEDUCT : Amounts due from the Ad- ministrator : Detail.								
Total : Net Amount—								
(2) Amounts due to the Central GOVERN- MENT.								
DEDUCT : Amounts due from Central GO- VERNMENT								
Total Net Amount—								
(3) Other Receipts of a Capital nature, Details.								
				Total :—				

PART IV—FUNDS, DEPOSITS AND ADVANCES.

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by Admin- istrative Depart- ment.	Estimate approved by Finan- ce Depart- ment.
1	2	3	4	5	6	7	8

FUNDS.

1. Depreciation Fund—
 - (1) Amount brought forward
from previous year
(opening balance).
 - (2) Add-Amount transferr-
ed from the Revenue
Account.
 - (3) Add-Interest realised
on Investment.
- Total—

PART IV—FUNDS. DEPOSITS AND ADVANCES.

	1	2	3	4	5	6	7	8
Deduct—Amount transferred to								
(i) Capital Account—								
(ii) Revenue Account—								
Net Amount.								
2. Provident Fund.								
(1) Amount brought forward								
from previous year (opening								
balance)								
(2) Add—Amount transferred from								
Revenue Account.								
(3) Add—Interest realised on								
Investment.								
Total—								
Deduct—Amount transferred								
to—								
(i) Capital Account.								
(ii) Revenue Account								
Net Amount								
3. Insurance Fund :								
(1) Amount brought forward								
from previous year								
(Opening balance).								
(2) Add—Amount transferred								
from Revenue Account.								
(3) Add—Interest realised on								
Investment.								
Total—								
Deduct—Amount transferred to—								
(i) Capital Account.								
(ii) Revenue Account								
Net Amount								
4. Reserve Fund :								
(1) Amount brought forward								
from previous year								
(Opening balance)								
(2) Add—Amount transferred								
from Revenue Account.								
(3) Add—Interest realised on								
Investment								
Total—								

PART IV—FUNDS, DEPOSITS AND ADVANCES.

1	2	3	4	5	6	7	8
---	---	---	---	---	---	---	---

Deduct—Amount transferred

to—

- (i) Capital Account.
- (ii) Revenue Account.

Net amount—

5- Betterment Fund.

- 1) Amount brought forward
from the previous year
(Opening balance)
- 2) Add—Amount transferred
from Revenue Account.
- 3) Add—Interest realised on
Investment

Total—

Deduct—Amount transferred

to—

- (i) Capital Account.
- (ii) Revenue Account—

Net Amount—

6. Sundry Debtors

7. Deposits—

8. Cash Imprest

ANNEXURE TO PART IV.

Funds Investment Accounts.

1	2	3	4	5	6	7	8
---	---	---	---	---	---	---	---

1) Depreciation Fund

Opening balance of investment.

Add—Amount invested

Total—

Deduct—Amount realised on
sale of investment.

Net Amount

Add—Cash balance

Total—

ANNEXURE TO PART IV—Contd.

	1	2	3	4	5	6	7	8
2) Provident Fund—								
Opening balance of investment								
Add—Amount invested								
Total—								
Deduct—Amount realised on sale of investment.								
Add—Cash balance.								
Total—								
(3) Insurance Fund—								
Opening balance of investment								
Add—Amount invested.								
Deduct—Amount realised on sale on investment.								
Net Amount—								
Add—Cash balance								
Total—								
4. Reserve Fund								
Opening balance on investment								
Add—Amount invested								
Deduct—Amount realised on sale on investment								
Net Amount—								
Add—Cash balance								
Total—								
5. Betterment Fund								
Opening balance of investment								
Add—Amount invested								
Deduct—Amount realised on sale of investment.								
Net Amount—								
Add—Cash balance								
Total—								

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by admin- istrative Department	Estimate approved by Finan- ce Depart- ment
	1	2	3	4	5	6	7
1. Amount transferred to Betterment Fund.							
2. Amount transferred to the Administrator under section 30 for road development.							

PART—VI

STATEMENT OF STATE TRANSPORT WORKING FUND.

	Actuals 19 —19	Actuals 19 —19	Actuals 19 —19	Revised Estimate 19 —19	Budget Estimate 19 —19	Estimate approved by Admin- istrative Department.	Estimate approved by Finan- ce Depart- ment.
	1	2	3	4	5	6	7
1. Opening balance							
2. Add—Receipts							
Total—							
3. Deduct—Expenditure							
4. Closing balance							

PART VII

SUMMARY OF FINANCIAL RESULTS.

Account	Revised Estimate.	Budget Estimate.	Remarks.
1	2	3	4
I. Capital Outlay :			
(a) Land, Buildings	...		Capital Outlay financed by the Central Government should be given in this column.
(b) Vehicles	...		
(c) Equipment, Plant and Machinery			
(d) Project charges			
(e) Stores suspense etc.			
(f) Compensation.			
Total—Capital Outlay to the end of the year.			

PART VII
SUMMARY OF FINANCIAL RESULTS—Concl'd.

1	2	3	4	5	6	7	8
II. Gross receipts :			Details of sundry debtors at the beginning and at the end of the year—				
(a)	Passengers Bus service						
(b)	Goods traffic						
(c)	Sundry other receipts						
	Total Receipts	...					should be given separately in this column.
III. Deduct—Working Expenses			...	Details of sundry creditors at the beginning and end of the year should be shown in this column.			
(a)	Direction						
(b)	Operation including Work-shop and Maintenance						
(c)	Contribution to Funds						
(d)	Interest						
Total working	Expenses	...					
	(Surplus (+)						
Net Revenue	Deficit (-)						

SCHEDULE—II

(See rule 36(2) (ii)

Analysis of Vehicle position and performance for the quarter ending—

Item Serial number and Particulars.	Overall	
	Current quarter.	Previous quarter.
1	2	3

1. Vehicle position—
 1. No. of buses owned—
 - (a) Fully depreciated
 - (b) Not fully depreciated
 - (c) Newly commissioned
 - (d) Total—
2. Number of buses required for schedule services (with cut spares).
3. Number of buses held with spares.

SCHEDULE II—Concl'd.

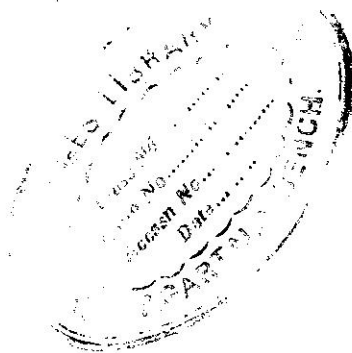
1	2	3
4. (a) Average number of buses. (b) Percentage of item 4 (a) total 1(d). (c) Percentage of item 4 (a) (d) Percentage of item 4 (a) to item 3.		
5. Number of vehicles owned.		
6. (a) Number of other vehicles on road. (b) Percentage of item 4(a) to item 5.		
B. Vehicles performance—		
1. Mileage per bus per day— (a) Owned— (b) In use—		
2. (2) Mileage per other vehicle per day— (a) Owned— (b) In use—		
3. Bus failures— (a) Per day (average) (b) Per 10·00 (miles)		
4. Miles per gallon of fuel (a) Heavy duty buses (b) Medium buses (c) Light buses (d) Other vehicles		
5. Miles per gallon of lubricating oil. (a) Heavy duty buses (b) Medium buses (c) Light buses (d) Other vehicles.		

SCHEDULE—III

[See rule 36(2) (ii)]

Analysis of operation (Traffic) for quarter ending

Serial number and particulars	Overall	
	Current quarter	Previous quarter.
1	2	3
A. Routes		
1. Number of routes held		
(a) On the last day of previous quarter.		
(b) New routes taken over		
(c) Total.		
2. Route mileage :		
(a) On the last day of previous quarter		
(b) New routes taken over		
(c) Total.		
B. Mileage operated—		
1. Scheduled buses (Revenue)		
2. Actually operated by buses provided by (Revenue).		
3. Gross operated (Revenue) and (Non-revenue).		
4. Percentage of item 2 to		
(a) 1 Schedule		
(b) 3 Gross		
C. Number of seats		
1. Average number of seats provided for bus		
2. Average number of seats occupied per bus		
3. Percentage of (2) to (1)		
D. Earning—		
1. Actual collection in rupees.		
2. Average in paise per mile		
E. Number of passengers—		
1. Total number of passengers carried		



SCHEDULE III—Concl'd.

1	2	3
2. Average number of passengers carried per day		
3. Average mileage carried per passenger.		
F. Accidents—		
1. Major		
2. Minor		
3. Insignificant		
4. Total		
G. Punctuality—		
1. Total number of trips operated.		
2. Total number of trips cancelled.		
3. Total number of trips run to time.		
4. Percentage of—		
(a) Item 2 to 1	}	
(b) Item 3 to 1		

SCHEDULE—IV

[See rule 35(2) (ii)]

General Statistics for quarter ending...

Item Serial number and particulars.	Total	
	Current quarter	Previous quarter.
(1)	(2)	(3)

- A. Staff position—
1. Administrative—
 - (a) Officers
 - (b) Subordinates
 - (c) Others
 - (d) Total.
 2. Traffic—
 - (a) Officers
 - (b) Subordinates
 - (c) Others
 - (d) Total.

SCHEDULE IV—Concl'd.

1	2	3
3. Workshops—		
(a) Officers		
(b) Subordinates		
(c) Others		
(d) Total.		
4. Maintenance—		
(a) Officers		
(b) Subordinates		
(c) Others		
(d) Total—		
A. <u>Staff position-contd.</u>		
5. Miscellaneous (including Stores and Civil Engineering) :		
(a) Officers		
(b) Subordinates		
(c) Others		
(d) Total		
6. Total of 1 to 5		
7. Bus staff ratio—		
(a) Administrative		
(b) Traffic		
(c) Workshop		
(d) Maintenance		
(e) Miscellaneous		
(f) Total.		
8. Average number of staff present—		
(a) Administrative		
(b) Traffic		
(c) Workshop		
(d) Maintenance		
(e) Miscellaneous		
(f) Total.		
9. Percentage of—		
(a) Item 8 (a) to 1 (d)		
(b) Item 8 (b) to 2 (d)		
(c) Item 8 (c) to 3 (d)		
(d) Item 8 (d) to 4 (d)		
(e) Item 8 (e) to 5 (d)		
(f) Item 8 (f) to 6		

SCHEDULE IV

[See rule 36(2) (ii)]

General Statistics for quarter ending...

Item Serial Number and Particulars.	Total	
	Current quarter	Previous quarter.
(1)	(2)	(3)

B. Progress of works—

- (i) Total number of works sanctioned.
- (ii) Number of works in progress
- (iii) Number of works completed.
- (iv) Percentage of—
 - (a) Item (ii) to (i)...
 - (b) Item (iii) to (i)...

C. Complaints :—

- (i) Number of complaints received.
- (ii) Number of complaints under investigations
- (iii) Number of complaints disposed of
- (iv) Percentage of—
 - (a) Item (ii) to (i)
 - (b) Item (iii) to (i).

SCHEDULE V.

[See rule 36 (2) (ii)]

Analysis of Revenue for quarter ending...

Item Serial Number and particulars.	Overall	
	Current quarter	Previous quarter.
(1)	(2)	(3)

A. Traffic Earnings

- 1. Passenger service Rs.
- (a) Schedule service
- (sale of tickets) Rs.

SCHEDULE V—Concl'd.

	1	2	3
(b) Special hire	Rs.		
(c) Luggage	Rs.		
(d) Parcels	Rs.		
(e) Postal	Rs.		
(f) Advertisements	Rs.		
(g) Bus Passes	Rs.		
(h) Tiffin carriers	Rs.		
Total.			
2. Goods services	Rs.		
B. Sundry other earnings	Rs.		
C. (1) Total gross earnings	Rs.		
(2) Earnings per bus mile (effective) in paise			
(3) Earnings per bus in use	Rs.		
(4) Earnings per seat mile in paise.			



SCHEDULE—VI

[See rule 36 (2) (ii)]

Analysis of prime costs of working for quarter ending.

Serial number, Division and Central Workshops.	Amount in rupees				Personnel		
	Fuel	Lubri- cating	Material	Tyres	Traffic	Mecha- nical	General
1	2	3	4	5	6	7	8

A. Divisions

i) Headquarters :

a) City and suburban

b) District

c) Total

ii)

a) City and suburban

b) District

c) Total

iii)

a) City and suburban

b) District

c) Total

SCHEDULE VI—Contd.

1	2	3	4	5	6	7	8
B. Workshops							
a) Central							
b)							
c)							
Total							
Grand Total							

Serial number, Divisions and Central Workshops	Rates and taxes	Amount of Rupees			Cost per vehicle in Rs.		Cost per vehicle mile in piese	
		Miscella- neous	Effec- tive vehicle mileage	Num- ber of vehicles	Current quarter	Previous quarter	Current quarter	Previ- ous quarter
	9	10	11	12	13	14	15	16
A. Divisions								
i) Headquarters								
a) City and suburbans								
b) District								
c) Total								
ii)								
a) City and suburbans								
b) District								
c) Total								
iii)								
a) City and suburbans								
b) District								
c) Total								
B. Workshops—								
a) Central								
b)								
c)								
Total								
Grand Total								

SCHEDULE—VII

[See rule 36 (2) (ii)]

Analysis of Administrative and overhead cost for quarter ending.

Serial number and items	Amount		Total		Per vehicle		Per vehicle mile	
	Current	Previ-	Number	Total	Current	Previous	Current	Previous
	quarter	ous	of	Effective	quarter	quarter	quarter	quarter
		quarter	vehicles	vehicles				
			cles	miles				
1	2	3	4	5	6	7	8	9
1. Cost of personnel								
i) Administrative								
ii) Stores and purchase								
2. Cost of running of departmental vehicles.								
3. Welfare and super-annuation benefits.								
4. General contingencies.								
5. Miscellaneous.								
6. Contribution to depreciation Fund.								
7. Interest on Capital.								
8. Total								

SCHEDULE—VIII

[See rule 36 (2) (ii)]

Summary of working costs of quarter ending...

Division	Revenue miles	Amount		
		Prime costs of operation	Proportionate cost of work- shop charges	Proportionate cost of adminis- trative charge
		Rs.	Rs.	Rs.
1	2	3	4	5
A. District Services.				
i) Headquarters.				
ii) Total				
B. Suburban Services				
i) Headquarters				
ii) Total				
Grand Total				

Division	Current quarter	Total		Cost per mile and per vehicle		
		Previous quarter	Per vehicle		Per mile (revenue)	
			Current quarter	Previous quarter	Current quarter paise	Previous quarter paise
	Rs.	Rs.	Rs.	Rs.		
	6	7	8	9	10	11
A. District Services—						
i) Headquarters						
ii) Telanga						
iii) Krishna						
iv) Total						
B. Suburban Services.						
i) Headquarters						
ii) Total						
Grand Total						

[No. 43-TAG (1)/66]

R. K. Sharma
Deputy Secretary to the Government
of India.

Government of Tripura
Transport Department

No. F.6(7)-Trans/68

Dated, Agartala, the 6th September, 1978

NOTIFICATION

In exercise of the powers conferred by section 44 of the Road Transport Corporation Act, 1950 (64 of 1950), the State Government hereby makes the following rules to amend the Tripura Road Transport Corporation Rules, 1967, namely :—

Short title and
commencement.

1. (1) These rules may be called the Tripura Road Transport Corporation Amendment Rules, 1978.

(2) They shall come into force on and from the date of their publication in the official gazette.

Amendment of
rule 3.

2. In clause (i) of sub-rule (I) of rule 3 of the Tripura Road Transport Corporation Rules, 1967—

(a) for the word "six", the word "seven" shall be substituted ; and

(b) for the word "one", the word "two" shall be substituted.

By order and in the name of the Governor,

Birhari De

Under Secretary to the
Government of Tripura.

Government of Tripura
Transport Department.

No. F. 6 (5)-Trans/71

Dated, Agartala, the 16th April, 1984.

NOTIFICATION

In exercise of the powers conferred by Section 44 of the Tripura Road Transport Corporation Act, 1950, the State Government hereby make the following rules further to amend the Tripura Road Transport Corporation Rules, 1967, namely :—

1. (1) These rules may be called the Tripura Road Transport Corporation (Third Amendment) Rules, 1984.
- (2) They shall be deemed to have come into force on and from 26th day of September, 1983.
2. In the Tripura Road Transport Corporation Rules, 1967, for Rule 4, the following rule shall be substituted, namely :—
 - “4 (1) Term of Office : The term of Office of a Director shall be for a period of three years from the date of appointment.
 - (2) The term of three years referred to in sub-rule (1) shall be held to include any period not exceeding six months which may elapse between the expiry of the said period of three years and the date of fresh appointment of a Director for reconstitution of the Board.
 - (3) Nothing in Sub-rule (1) and (2) shall prevent a Director from being re-appointed.”

By order of the Governor,

D. Ray

Secretary to the
Government of Tripura.

TRIPURA



GAZETTE

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Part-I—Orders and notifications by the Government of Tripura, the High Court,
Government Treasury etc.

Government of Tripura
Transport Department.

No. T. 6(5)-Trans/71

Dated, Agartala, the 15th October, 1987.

NOTIFICATION

In exercise of the powers conferred by Section 44 of the Road Transport Corporation Act, 1950 (64 of 1950) the State Government hereby makes the following rules further to amend the Tripura Road Transport Corporation Rules, 1967, namely :—

1. Short title and commencement :—

(1) These rules may be called the Tripura Road Transport Corporation (Fourth Amendment) Rules, 1987.

(2) They shall come into force on and from the date of their publication in the Official Gazette.

2. Amendment of rule 3.

In the Tripura Road Transport Corporation Rules, 1967 (hereinafter called the principal rules) in clause (i) of sub-rule (1) of rule 3, for the word "seven" the word "nine" and for the word "five" the word "seven" shall be substituted ;

3. Amendment of rule —4.

In the Principal rules—

In sub-rule (2) of rule 4 for the word "six months" the word "one year" shall be substituted.

By order of the Governor,
A. K. Roy
Secretary to the
Government of Tripura.

Government of Tripura
Law Department.

No. F. 9 (1)-LAW/AID/86

Dated, Agartala, the 13th October, 1987.

NOTIFICATION

In continuation of this Department's Notification of even number dated the 23rd July, 1986 and the 20th September, 1986 and in exercise of the powers conferred by sub-rule(1) of Rule 22 of the Tripura Legal Aid and Legal Advice to the Poor Rules, 1980, the State Government hereby appoints the following Legal Aid Counsels to conduct all legal aid cases assigned to them by the Committee or by the Court within the jurisdiction and station shown against each of them for a further period of one year with effect from 1.9.87 to 31.8.87 or until further orders whichever is earlier, namely :—

West Tripura

- | | |
|---------------------------------|-----------|
| 1. Shri Binoy Bhushan Saha | Agartala. |
| 2. Shri Arun Kumar Debnath | |
| 3. Shri Jyotimaya Bhattacharjee | Khowai. |
| 4. Md. Niharuddin | Sonamura. |

North Tripura

- | | |
|---------------------------------|--------------|
| 5. Shri Saradindu Chakraborty | Kamalpur. |
| 6. Shri Chiranjib Bhattacharjee | Kailashahar. |